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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.841 of 1995.

Between

Dated: 8.8.1995.

M.Srinivasulu

...

Applicant

And

1. The Director General of Postal Department, New Delhi.
2. Chief Post Master General, A.P.Circle, Hyderabad.
3. Superintendent of Post Offices, Ananthapur Division, Ananthapur.

...

Respondents

Counsel for the Applicant : Sri. R.N.Reddy

Counsel for the Respondents : Sri. K.Ramloo, SC for Rlys.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

D.A. 841/95.

Dt. of Decision : 08-08-95.

ORDER

1. As per Hon'ble Shri A.B. Gorthi, Member (Admn.)

Heard learned counsel for both the parties.

2. The applicant is the son of Shri M. Subbarayudu, who having served the Postal Department for about 36 years was medically invalidated out of service with effect from 15-05-1989. The employee on retirement received a sum of Rs.49,282/- towards pensionary and other benefits besides a monthly pension of Rs. 855/-. He states that he had spent some amount of money towards his medical treatment. He therefore requested for appointment to ^{his} son on compassionate grounds, as he has no landed or house property. His request was considered by the CPMG, A.P. Circle, but was rejected on the ground that the ~~condition~~ of the family cannot be considered to be indigent.

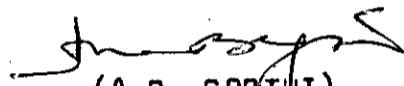
3. It is now stated in the DA that the applicant's father suffered a paralytic stroke on 01-04-1995 and it resulted in loss of speech and total right side of the body got paralysed. The applicant is thus added with the responsibility of taking care of his ~~paralysed~~ ^{ailing} father. This aspect of the matter was not before the competent authority before the request for compassionate appointment was rejected. In view of this unfortunate development in the family of the applicant, the case of the applicant deserves to be re-considered.

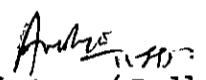
4. In the result, this DA is being disposed of at the admission stage itself with the direction to

to re-consider the case of the applicant. For ^{this} ~~the~~ purpose, the applicant may submit a fresh application enclosing therewith the necessary medical papers regarding health of his father.

5. The respondents shall comply with the above direction within a period of three months from the date of receipt of the fresh application and medical papers from the applicant.

6. No costs.


(A.B. GORTHI)
MEMBER(ADMN.)


Dated : The 8th August, 1995. Dy. Registrar (Judl.)
(Dictated in Open Court)

Copy to:-

1. The Director General of Postal Department, New Delhi.
2. Chief Post Master General, A.P.Circle, Hyderabad.
3. Superintendent of Post Offices, Ananthapur Division, Ananthapur
4. One copy to Sri. R.N.Reddy, advocate, 2-1-263/1/B, Nallakunta, Hyderabad.
5. One copy to Sri. K.Ramloo, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-